F. No. CBEC-20/16/04/2018 – GST Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs GST Policy Wing ***

New Delhi, Dated the 28th March, 2019

To,

The Principal Chief Commissioners / Chief Commissioners / Principal Commissioners / Commissioners of Central Tax (All)

The Principal Director Generals / Director Generals (All)

Madam/Sir,

Subject: Clarifications on refund related issues under GST- Reg.

Various representations have been received seeking clarifications on certain issues relating to refund. In order to clarify these issues and to ensure uniformity in the implementation of the provisions of law across the field formations, the Board, in exercise of its powers conferred by section 168 (1) of the Central Goods and Services Tax Act, 2017 (hereinafter referred to as "CGST Act"), hereby clarifies the issues as detailed hereunder:

Sl.	Issue	Clarification
No.		
1.	Certain registered persons have reversed,	a) As a one-time measure to resolve this
	through return in FORM GSTR-3B filed	issue, refund of accumulated ITC on
	for the month of August, 2018 or for a	account of inverted tax structure, for
	subsequent month, the accumulated input	the period(s) in which there is
	tax credit (ITC) required to be lapsed in	reversal of the ITC required to be
	terms of notification No. 20/2018-	lapsed in terms of the said
	Central Tax (Rate) dated 26.07.2018	notification, is to be claimed under
	read with circular No. 56/30/2018-GST	the category "any other" instead of
	dated 24.08.2018 (hereinafter referred to	under the category "refund of
	as the "said notification"). Some of these	unutilized ITC on account of
	registered persons, who have attempted	accumulation due to inverted tax
	to claim refund of accumulated ITC on	structure" in FORM GST RFD-01A.
	account of inverted tax structure for the	It is emphasized that this application
	same period in which the ITC required to	for refund should relate to the same
	be lapsed in terms of the said notification	tax period in which such reversal has

		-	
	has been reversed, are not able to claim		been made.
	refund of accumulated ITC to the extent	b)	The application shall be accompanied
	to which they are so eligible. This is		by all statements, declarations,
	because of a validation check on the		undertakings and other documents
	common portal which prevents the value		which are statutorily required to be
	of input tax credit in Statement 1A of		submitted with a "refund claim of
	FORM GST RFD-01A from being		unutilized ITC on account of
	higher than the amount of ITC availed in		accumulation due to inverted tax
	FORM GSTR-3B of the relevant period		structure". On receiving the said
	minus the value of ITC reversed in the		application, the proper officer shall
	same period. This results in registered		himself calculate the refund amount
	persons being unable to claim the full		admissible as per rule 89(5) of
	amount of refund of accumulated ITC on		Central Goods and Services Tax
	account of inverted tax structure to		Rules, 2017 (hereinafter referred to as
			"CGST Rules"), in the manner
	which they might be otherwise eligible.		detailed in para 3 of Circular No.
	What is the solution to this problem?		59/33/2018-GST dated 04.09.2018.
			After calculating the admissible
			e
			refund amount, as described above,
			and scrutinizing the application for
			completeness and eligibility, if the
			proper officer is satisfied that the
			whole or any part of the amount
			claimed is payable as refund, he shall
			request the taxpayer, in writing, to
			debit the said amount from his
			electronic credit ledger through
			FORM GST DRC-03. Once the
			proof of such debit is received by the
			proper officer, he shall proceed to
			issue the refund order in FORM GST
			RFD-06 and the payment advice in
			FORM GST RFD-05.
		c)	All refund applications for unutilized
			ITC on account of accumulation due
			to inverted tax structure for
			subsequent tax period(s) shall be filed
			in FORM GST RFD-01A under the
			category "refund of unutilized ITC on
			account of accumulation due to
			inverted tax structure".
2.	The clarification at Sl. No. 1 above applies	It	is hereby clarified that all those
	to registered persons who have already		sistered persons required to make the
I		L	

term return those	rsed the ITC required to be lapsed in s of the said notification through m in FORM GSTR-3B . What about e registered persons who are yet to prm this reversal?	reversal in terms of the said notification and who have not yet done so, may reverse the said amount through FORM GST DRC-03 instead of through FORM GSTR-3B.
regis cred: notif GST Aug DRC filing	tt shall be the consequence if any stered person reverses the amount of it to be lapsed, in terms the said Fication, through the return in FORM (R-3B for any month subsequent to ust, 2018 or through FORM GST C-03 subsequent to the due date of g of the return in FORM GSTR-3B he month of August, 2018?	 a) As the registered person has reversed the amount of credit to be lapsed in the return in FORM GSTR-3B for a month subsequent to the month of August, 2018 or through FORM GST DRC-03 subsequent to the due date of filing of the return in FORM GSTR-3B for the month of August, 2018, he shall be liable to pay interest under sub-section (1) of section 50 of the CGST Act on the amount which has been reversed belatedly. Such interest shall be calculated starting from the due date of filing of return in FORM GSTR-3B for the month of August, 2018 till the date of reversal of said amount through FORM GSTR-3B or through FORM GSTR-3B or through FORM GST DRC-03, as the case may be. b) The registered person who has reversed the amount of credit to be lapsed in the return in FORM GSTR-3B for any month subsequent to August, 2018 or through FORM GST DRC-03, as the case may be. b) The registered person who has reversed the amount of credit to be lapsed in the return in FORM GSTR-3B for any month subsequent to August, 2018 or through FORM GST DRC-03, subsequent to the due date of filing of the return in FORM GSTR-3B for the month of August, 2018 would remain eligible to claim refund of unutilized ITC on account of accumulation due to inverted tax structure w.e.f. 01.08.2018. However, such refund shall be granted only after the reversal of the amount of credit to be lapsed, either through FORM GST DRC-03, along with payment of interest, as applicable.

4.	How should a merchant exporter claim refund of input tax credit availed on supplies received on which the supplier has availed the benefit of the Government of India, Ministry of Finance, notification No. 40/2017-Central Tax (Rate), dated the 23rd October, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R 1320 (E), dated the 23rd October, 2017 or notification No. 41/2017-Integrated Tax (Rate), dated the 23rd October, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub- section (i), vide number G.S.R 1321(E), dated the 23rd October, 2017 (hereinafter referred to as the "said notifications")?	 provides that where the person claiming refund of unutilized input tax credit on account of zero-rated supplies without payment of tax has received supplies on which the supplier has availed the benefit of the said notifications, the refund of input tax credit, availed in respect of such inputs received under the said notifications for export of goods, shall be granted. b) This refund of accumulated ITC under rule 89(4B) of the CGST Rules shall be applied under the
5.	Vide Circular No. 59/33/2018-GST dated 04.09.2018, it was clarified that after issuance of a deficiency memo, the input	submit the refund application manually in FORM GST RFD-01A after
	tax credit is required to be re-credited	correction of deficiencies pointed out in

through FORM GST RFD-01B and the	the deficiency memo, using the same
taxpayer is expected to file a fresh	ARN. The proper officer shall then
application for refund. Accordingly, in	proceed to process the refund application
several cases, the ITC amounts were re-	as per the existing guidelines. After
credited after issuance of deficiency	scrutinizing the application for
memo. However, it was later represented	completeness and eligibility, if the
that the common portal does not allow a	proper officer is satisfied that the whole
taxpayer to file a fresh application for the	or any part of the amount claimed is
same period after issuance of a deficiency	payable as refund, he shall request the
memo. Therefore, the matter was re-	taxpayer, in writing, to debit the said
examined and it was subsequently	amount from his electronic credit ledger
clarified, vide Circular No. 70/44/2018-	through FORM GST DRC-03. Once the
GST dated 26.10.2018 that no re-credit	proof of such debit is received by the
should be carried out in such cases and	officer, he shall proceed to issue the
taxpayers should file the rectified	refund order in FORM GST RFD-06
application, after issuance of the deficiency	and the payment advice in FORM GST
memo, under the earlier ARN only. It was	RFD-05.
also further clarified that a suitable	
clarification would be issued separately for	
cases in which such re-credit has already	
been carried out. However, no such	
clarification has yet been issued and	
several refund claims are pending on this	
account.	

2. It is requested that suitable trade notices may be issued to publicize the contents of this Circular.

3. Difficulty, if any, in implementation of this Circular may please be brought to the notice of the Board. Hindi version would follow.

(Upender Gupta) Principal Commissioner (GST)
